

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**CP/CA No. 26/2013**

**IN THE MATTER OF:**

**M/s Maheshware Textiles  
Vs  
M/s Zappa India Ltd.**

**.... APPLICANT / PETITIONER**

**.... RESPONDENT**

**SECTION:**

**Under Section 433, 434 & 439**

**Order delivered on 11.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**


**For the APPLICANT / PETITIONER :-**

**For the RESPONDENT :-**

**ORDER**

None appears for the petitioner. In any case from the record it seen that the compliance affidavit is mandated by virtue of notification dated 29.06.2017 under the provision of Insolvency & Bankruptcy Code, 2016 has not been filed. In the circumstances, the petition stands abated however with a liberty to the petitioner as provided for in the notification dated 29.06.2016.

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**